NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

IA 2405/2024
In
C.P. (IB)/1315(MB)2017

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON **16.05.2024**

NAME OF THE PARTIES: ALCHEMIST ASSET RECONSTRUCTION COMPANY LTD. VS ABHIJEET MADC NAGPUR ENERGY PVT.LTD

RULE 11 OF NCLT RULES, 2016

ORDER

1. Mr. Rahul Sarda, Ld. Counsel for the Applicant present. None present on behalf of the Respondents.
2. The Registry is directed to issue notice to the Respondents clearly intimating the next date of hearing and also for filing reply within two weeks after duly serving the copy to the other side.
3. The Registry is directed to place on record the acknowledgement of service of court notice along with track report.
4. Further, the MIDC is directed to restore the temporary water connection till the disposal of Appeal before the Hon'ble NCLAT or the superior court.
5. List this matter for further consideration on **19.06.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/